

**Central Administrative Tribunal
Principal Bench**

OA No.1180/2013

New Delhi, this the 17th day of August, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Shivaji Sarkar
S/o Shri Sanat Sarkar
R/o B-18, Pariwahan Apartment,
Vasundhra Sector-5,
Ghaziabad. ... Applicant.

(By Advocate : Shri Piyush Gaur for Shri Arun Bhardwaj)

Versus

1. Chairman
Indian Institute of Mass Communication
Aruna Asaf Ali Marg,
New Delhi.
2. Director General
Indian Institute of Mass Communication
Aruna Asaf Ali Marg,
New Delhi.
3. Deputy Registrar
Indian Institute of Mass Communication
Aruna Asaf Ali Marg,
New Delhi. ... Respondents.

(By Advocate : Ms. Radhalakshmi for Shri Rajeev Sharma)

: O R D E R (ORAL) :

Justice Permod Kohli, Chairman :

Shri Piyush Gaur appearing on behalf of Shri Arun Bhardwaj, learned counsel for the applicant has placed on record copy of the order dated 04.12.2015 whereby penalty of compulsory retirement from service of the applicant has been withdrawn, and a decision has been taken to reinstate him as Associate Professor (Ad hoc) against any vacant post w.e.f. 17.11.2015, i.e., the date prior to his compulsory retirement.

2. In this view of the matter, the main relief sought in the OA is rendered infructuous. Learned counsel for the applicant submits that he

has also made a claim for salary and other consequential reliefs. In the aforesaid order dated 04.12.2015, it is specifically mentioned that the order relating to salary etc. will be issued separately.

3. Learned counsel for the applicant seeks to withdraw this OA with liberty to approach for remedial measures in the event salary etc. is not paid. Prayer is allowed.

4. The OA is accordingly dismissed as withdrawn with the aforesaid liberty.

(K. N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

/pj/